

(c) whether it has come to Government's notice that this distributorship had been obtained by misrepresenting facts and, if so, the action taken or proposed to be taken by Government in the matter?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH) : (a) A fertilizer dealership was granted in favour of Messrs. Triveni Agricultural and Chemicals Corporation. Subsequently, on a request from the party their dealership was transferred to Palwal since all allocations of Calcium Ammonium Nitrate from the Nangal factory to the Union Territory of Delhi were stopped by Government under the Essential Commodities Act.

(b) The dealership was awarded under the Entrepreneurship Development Scheme of the Corporation;

(.e) No, Sir.

RAILWAY SYSTEM IN BIHAR

132. SHRI GUNANAND THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the route kilometreage per thousand square kilometres for Bihar is less than that for the whole of India; if so, the reasons therefor; and

(b) what steps Government propose to take to construct more railway lines in Bihar?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA) (a) No, Sir. The Railway route kilometreage per thousand square kilometres of area for Bihar State is 30.89 as against 18.86 for the whole of India.

(b) With the object of providing additional rail transport facilities and for the general development of the area, proposals for a few new lines and restorations in

Bihar are under consideration. Feasibility studies and traffic appreciations for some of these have been completed and the reports are under examination. For some others such studies are in progress. A final decision in respect of each of these projects will be taken after the respective reports are examined from all angles by the Ministry of Railways.

DEMAND FOR DIESEL OIL

133. SHRI DEBANANDA AMAT:

SHRI M. K. MOHTA:

SHRI K. P. SINGH DEO:

SHRI LOKANATH MISRA:

SHRI SUNDAR MANI PATEL:

SHRI DAHYABHAI V. PATEL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been a progressive increase in the demand for diesel oil over the past five years;

(b) if so, the details in this regard; and

(c) the extent to which this demand can be met from domestic sources and how far the country will have to resort to additional imports during the ensuing year?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c) A statement containing the required information is laid on the Table of the House.

STATEMENT

The demand for High Speed Diesel (HSD) and Light Diesel Oil (LDO) has been registering a progressive increase for the last several years. The actual consumption of these products during the last five years and the estimated demand for the current year is given below:—

(‘000 MTs)

	1968	1969	1970	1971	1972	1973
HSD	3190	3465	3735	4221	4616	5291
LDO	987	1030	1047	1190	1383	1461

Against the total anticipated demand of 52.91 lakhs and 14.61 lakh tonnes of HSD and LDO in 1973, indigenous production is expected to be about 48.30 lakh and 10.86 lakh tonnes respectively. The deficit requirements of 4.61 lakh tonnes of HSD and 3.75 lakh tonnes of LDO are being met from imports.

साहू जैन तथा डालमिया जैन कम्पनी समूह के विरुद्ध जांच

* 134. श्री वीरेन्द्र कुमार सखलेचा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विवियन बोस आयोग की सिफारिशों के अनुसार साहू जैन तथा डालमिया जैन कम्पनी के समूह के कार्यों की 1972 में कोई जांच की गई थी ; और

(ख) यदि हां, तो उसका स्वीरा क्या है और इस मामले में सरकार द्वारा क्या कार्यवाही की गई है ?

MENQUIRY AGAINST SAHU JAIN AND DALMIA JAIN GROUP OF COMPANIES.

134. SHRI V. K. SAKHLECHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any enquiry had been conducted into the affairs of Sahu Jain and Dalmia Jain Group of Companies in 1972 as per recommendations of the Vivian Bose Commission; and

(b) if so, the details thereof and the action taken by Government in the matter?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच. आर. गोखले) : (क) 1972 में विवियन बोस आयोग की रिपोर्ट के मुद्दाओं पर आधारित साहू जैन तथा डालमिया जैन समूह के कार्यों में कोई जांच सम्पन्न नहीं की है। सरकार ने, तथापि, साहू जैन और डालमिया जैन समूह के समस्त बड़े औद्योगिक गृहों, जिनके उनकी कम्पनियां सम्मिलित हैं, की लेखा-बहियों के निरीक्षण का प्रशासनिक निर्णय लिया है।

(ख) 1971 और 1972 के मध्य, साहू जैन समूह में सम्बन्धित 80 कम्पनियों की लेखा बहियों के निरीक्षण के आदेश दिये गये थे। अभी तक 58 कम्पनियों की रिपोर्टें प्राप्त हुई हैं, जिनमें से 23 के सम्बन्ध में क्षेत्रीय अधिकारियों को सम्बन्धित कम्पनियों के स्पष्टीकरण प्राप्त किये जाने के लिए अनुरोध प्रेषित किये गये हैं। प्रत्येक मामले में अन्तिम कार्यवाही कम्पनी के स्पष्टीकरण और क्षेत्रीय अधिकारियों की रिपोर्ट पर निर्भर करेगी।

[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) In 1972 no enquiry has been conducted in the affairs of Sahu Jain and Dalmia Jain Group of Companies based on the recommendations of the Vivian Bose Commission's Report. The Government have, however, taken an administrative decision to inspect the books of account of all larger industrial houses which include the companies of Sahu Jain & Dalmia Jain Group.

(b) During 1971 and 1972 books of account of 80 companies belonging to the Sahu Jain Group were ordered to be inspected. So far reports on 58 companies have been received, out of which instructions have been issued in respect of 23 companies to the field officers for obtaining explanation of the concerned companies. Final action in each case will depend on the Company's explanation and the report of the field officers.]

REPRESENTATIVES OF AUDIT FIRMSON I.C.A.

135. SHRI HARSH DEO

MALAVIYA:

SHRI SARDAR AMJAD ALI:

SHRI HIMMAT SINH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of representatives of Audit j Firms nominated by Government on th* j Institute of Chartered Accountants of India j and their period of membership;

[] English translation.